

FORM NO. 21

(See rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, .....BENCH

OA/TA/RA/CP/MA/PT OA 145 of 20 9.0

R. M. Saxena.....Applicant(S)

## Versus

6.09.....Respondent(S)

## INDEX SHEET

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Certified that the file is complete in all respects.

Reiter

Signature of S.O.

~~think~~ 16/12

Signature of Deal. Hand

(A)

GENERAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH, LUCKNOW

Registration No. 145 of 1980 (C)

APPLICANT(s) R. M. Sareen

RESPONDENT(s) C.O.C

Particulars to be examined	Endorsement as to result of examination
1. Is the appeal competent ?	Yes
2. a) Is the application in the prescribed form ?	Y
b) Is the application in paper book form ?	Y
c) Have six complete sets of the application been filed ?	Y
3. a) Is the appeal in time ?	Y
b) If not, by how many days it is beyond time ?	
c) Has sufficient cause for not making the application in time, been filed ?	
4. Has the document of authorisation/ Vakalatnama been filed ?	Y
5. Is the application accompanied by B.D./ Postal Order for Rs.50/-	Y
6. Has the certified copy/copies of the order(s) against which the application is made been filed ?	Y
7. a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?	Y
b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?	Y
c) Are the documents referred to in (a) above neatly typed in double space ?	Y
8. Has the index of documents been filed and pagining done properly ?	Y
9. Have the chronological details of representation made and the out come of such representation been indicated in the application ?	Y
10. Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal ?	No

(P)

2 2

Particulars to be Examined

Endorsement as to result of examination

11. Are the application/duplicate copy/spare copies signed ?

Y

12. Are extra copies of the application with Annexures filed ?

Y

a) Identical with the Original ?

b) Defective ?

c) Vetting in Annexures

Nos. \_\_\_\_\_ pages Nos. \_\_\_\_\_ ?

Y (2 o.f No. 6 & 7)

13. Have the file size envelopes bearing full addresses of the respondents been filed ?

Y

14. Are the given address the registered address ?

Y

15. Do the names of the parties stated in the copies tally with those indicated in the application ?

NA

16. Are the translations certified to be true or supported by an Affidavit affirming that they are true ?

17. Are the facts of the case mentioned in item no. 6 of the application ?

Y

a) Concise ?

b) Under distinct heads ?

c) Numbered consecutively ?

d) Typed in double space on one side of the paper ?

18. Have the particulars for interim order prayed for indicated with reasons ?

Y

19. Whether all the remedies have been exhausted.

Y

disney

145790(6)

AB

Due to National Holiday declared  
by Govt. of India. Adj. to 2.5.90

RE

OB

— 4/C for the applicant  
has prayed verbally that  
Annexure A-S has been  
photo copied in both sides  
but only front page of  
the same is relevant & he  
be allowed to file the same  
as such. In view of his  
prayer that only front page  
of the said Annexure (A-S)  
is relevant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
CIRCUIT BENCH AT LUCKNOW

O.A. NO. 145/90 (L)  
\*\*\*\*\*

Radhey Mohan Saxena ..... Applicant.  
Versus  
Union of India & Others ..... Opp. Parties.

Hon. Justice Mr. K. Nath, V.C.  
Hon. Mr. K. Obayya, A.M.,

(By Hon. Justice Mr. K. Nath, V.C.)

This application under Section 19 of Administrative Tribunals Act, 1985 is for quashing the order dated 20.1.1990 contained in Annexure-A6, whereby, the applicant was posted in consequence of transfer order (Annexure-A4) dated 5.1.1990. There is also a prayer for a direction to the opposite parties to allow the applicant to work on the post of Head Clerk in the Time Office.

We have heard the learned counsel for the applicant. Annexure-A4 is a transfer order dated 5.1.1990 which says that the applicant, Head Clerk in the Time Office, is transferred to the Production Section. Annexure-A6 is the impugned order dated 20.1.1990 which mentions that the applicant, Head Clerk in Time Office, will join in the Production Section.

The applicant has two grievance. In the first place it is pointed out that the post to which he has been transferred in the Production Section is not indicated in the transfer order. The statement in Para-6(13) of the application is that while there are 18 post of Head Clerk in Time Office of which 7 posts are lying vacant, in the Production Section there are only 7 posts of Head Clerk not which are all full and therefore, it could be stated that the applicant was transferred on the same cadre and rank

(AS)

in the Production Section which he had held in the Time Office. The second grievance is that in original transfer order (Annexure-A4) dated 5.1.1990 the concerned authority has recorded that all the concerned officials must be relieved from the respective posts without any delay and in that connection no appeal or argument would entertained.

The learned counsel for the applicant says that in this manner not only the transfer order constitutes the applicants reduction in rank but he has also been prevented from making any representation against the transfer. In our opinion both the contention are mis-conceived. The applicant having been holding the post of Head Clerk in the Time Office is presumed to be posted ~~themselves~~ on an equivalent post in the Production Section in the absence of any indication that he is appointed to the same or same other post. The fact that all the 7 posts of Head Clerk in the Production Section are already full, does not necessarily stand in the way of the applicant's being posted as Head Clerk because on the applicants own statement there are 7 vacant post of Head Clerk in the Time Office and nothing could prevent the competent authorities to transfer one of those posts to the Production Section.

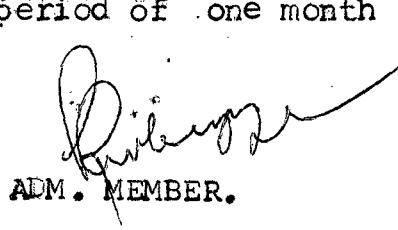
The embargo on the lodging of any appeal or submitting any argument, strictly speaking, relates to the official being relieved. It does not extend to the order of the transfer itself. More over, it is not open to any authority to shut any representation or appeal as permissible under the rules. We are not satisfied, therefore, that the remark contained in Annexure-A4 prevents the applicant from making any representation against his transfer from Time Office to the Production Section and to point out that all the posts of Head Clerk in the Production Section are already full and therefore, he is not in a position to appreciate on what post he has to join.

On

(A6)

We are of the opinion that the applicant can make representations on these grievances to the competent authorities which passed the order contained in Annexure-A4 & A5 or else to the next higher authority.

This petition is disposed of with the observation that the applicant may make a representation to the competent authority in the light of the above at the earliest and the competent authorities shall dispose of the same within ~~the~~ a period of one month from the ~~from the~~ date of receipt thereof



ADM. MEMBER.



VICE CHAIRMAN.

Dated: 2.5.1990

sd.

R NO 53/91

90

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11/11/90

8

Tele: Add "SUPREMECO"

D.NO. 9243/90/SEC.XI  
SUPREME COURT OF INDIA  
DATED: 4th December, 1990  
13th

FROM:

THE REGISTRAR  
SUPREME COURT OF INDIA  
NEW DELHI.

TO

THE REGISTRAR  
HIGH COURT OF JUDICATURE  
ALLAHABAD

THE DEPUTY REGISTRAR  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD, CIRCUIT BENCH (LUCKNOW)

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 10259 OF 1990  
(Petition under Article 136 of the Constitution of India for  
Special Leave to Appeal to the Supreme Court from the Judgment  
and Order dated 2.5.90 of the High Court of Central  
Administrative Tribunal, Allahabad, Circuit Bench (Lucknow)  
In CA No. 145 OF 1990.

.....Petitioner(s)

Radhey Mohan Saxena

Versus

Union of India & Ors.

.....Respondent(s)

Sir,

I am to inform you that the Petition above mentioned for  
Special Leave to Appeal to this Court was filed on behalf of  
the Petitioner(s) above named from the Judgment and Order of  
the High Court noted above and that the same was dismissed  
by this Court on the 26th day of November, 1990.

A certified copy of this Court's Order Vacating/Stay  
Proceedings dated the 26.11.1990 is enclosed  
herewith for your information and necessary action.

Yours faithfully,

For REGISTRAR

XI

**SUPREME COURT OF INDIA**  
**RECORD OF PROCEEDINGS**

**Petition(s) For Special Leave To Appeal (Civil/Criminal.) No. (s) 10259 of 19 90**

(From the Judgment and order dated 2.5.90 of the ~~High Court~~ Central Admn. Tribunal Allahabad ~~xx~~ Circuit Bench (Lucknow) in OA No. 145/90)  
 Radhey Mohan Saxena

...PETITIONER(S)

**VERSUS**

Union of India & Ors.

(With appln. (s) for Ex-parte stay and Exem. from filing c/c of the impugned judgment)

Date 26.11.90 : This/These petition (s) was/were called on for hearing today

Certified to be true copy

**CORAM :**

Hon'ble Mr. Justice	M.H. Kania
Hon'ble Mr. Justice	J.S. Verma
Hon'ble Mr. Justice	

...RESPONDENT(S)

Assistant Registrar (11)  
 26/12/90 199  
 Supreme Court of India

**For the Petitioners :** Mr. Manoj Swarup, Mrs. Lalita Kohli, Advs.

**For the Respondents :**

**UPON hearing counsel the Court made the following  
ORDER**

No interference is called for. The Special Leave Petition is dismissed. If the petitioner is aggrieved by any action taken subsequent to the orders challenged in the Writ Petition before the Tribunal, the petitioner may take appropriate proceedings in respect of the same as available in law.

S. Mishra  
 (Suman Mishra)  
 AR-cum-PS

M. L. Grover  
 (M. L. Grover)  
 Court Master

RE  
 28/11

In the Central Administrative Tribunal at Allahabad,

Lucknow Bench

OA 125/90 (L)

Radhey Mohan Saxena ---

Applicant

Versus

Union of India and others \*\*\*

Respondents

I N D E X

S.No.	Description of documents relied upon	Page nos.
1.	Application	1 - 15
2.	Attested true Copy of the application dated 8-6-1978 14-3-1978 — Annexure A <sub>1</sub>	16 to 18
3.	Attested true Copy of the application dated 8-6-1978 — Annexure A <sub>2</sub>	19-20
4.	Attested true Copy of the D.O. no. 31 E/1/part IV dated 31.12.86 — Annexure A <sub>3</sub>	21
5.	Attested true Copy of the Staff Order no. 10 dated 5.1.90 — Annexure A <sub>4</sub>	22
6.	Photostat Copy of the Staff Order no. 138 dated 23.2.85 — Annexure A <sub>5</sub>	23 to 28
7.	Attested true Copy of the Staff Order no. 26 dated 20.1.90 — Annexure A <sub>6</sub>	29 to 31
8.	Vakalatnama	
9.	Postal order	

For use in Tribunal's Office

Date of Filing 26.4.1990  
or

Date of receipt by post

Registration No.

Radhey Mohan Saxena  
Applicant

For Registrar

Note  
Learned Counsel for the Applicant has pointed out orally that Annexure A-5 has been photocopied in both sides but only first page of the same is relevant and he be allowed to file the same as such. In view of his prayer that only 1st page of the said Annexure (A-5) is relevant, office may allow him to file it as such. M. M. Ansari 26.4.90

M. M. Ansari  
26.4.1990

In the Central Administrative Tribunal at Allahabad,  
Lucknow Bench

CA 145/90 (L)

Radhey Mohan Saxena aged about 50 years son of Late  
Sri Shyam Narain Saxena, resident of house no. 149/209,  
Hari Nagar, Dugawan, Lucknow. --- Applicant

Versus

1. Union of India through the Secretary, Ministry of Railway, New Delhi.
2. The Chief Works Manager, Northern Railway, Locomotive Workshop, Charbagh, Lucknow.
3. The Deputy Chief Mechanical Engineer (Works), Northern Railway, Locomotive Workshop, Charbagh, Lucknow.
4. The Senior Accounts Officer (Works), Workshop Accounts Office, Northern Railway, Locomotive Workshop Charbagh, Lucknow.
5. The Assistant Personnel Officer, Northern Railway, Locomotive Workshop, Charbagh, Lucknow.
6. Sri R.K. Bhatia, Senior Clerk, Production Office, Northern Railway Locomotive Workshop, Charbagh, Lucknow.

Respondents

APPLICATION UNDER SECTION 19 OF ADMINISTRATIVE TRIBUNAL ACTS 1985.

1. Particulars of the applicant:
  - i) Name of the applicant
  - ii) Name of father

Radhey Mohan Saxena

(AS)

In the Central Administrative Tribunal at Allahabad,

Lucknow Bench

CA 145/90 (U)

Radhey Mohan Saxena aged about 50 years son of Late Sri Shyam Narain Saxena, resident of house no. 149/209, Hari Nagar, Dugawan, Lucknow. --- Applicant

Versus

1. Union of India through the Secretary, Ministry of Railway, New Delhi.
2. The Chief Works Manager, Northern Railway, Locomotive Workshop, Charbagh, Lucknow.
3. The Deputy Chief Mechanical Engineer (Works), Northern Railway, Locomotive Workshop, Charbagh, Lucknow.
4. The Senior Accounts Officer (Works), Workshop Accounts Office, Northern Railway, Locomotive Workshop, Charbagh, Lucknow.
5. The Assistant Personnel Officer, Northern Railway, Locomotive Workshop, Charbagh, Lucknow.
6. Sri R.K. Bhatia, Senior Clerk, Production Office, Northern Railway Locomotive Workshop, Charbagh, Lucknow.

--- --- Respondents

APPLICATION UNDER SECTION 19 OF ADMINISTRATIVE TRIBUNAL ACTS 1985.

1. Particulars of the applicant:

i) Name of the applicant - Radhey Mohan Saxena

ii) Name of father -

Late Sri Shyam Narain Saxena.

Radhey Mohan Saxena

iii) Age of the applicant - About 50 years.

iv) Designation and particulars of office Head Clerk, Northern Railway Locomotive Workshop, Charbagh, Lucknow.

v) Time Office, Northern Railway, Locomotive Workshop, Charbagh, Lucknow.

vi) House No. 149/209, Hari Nagar, Dugawan, Lucknow.

2. Particulars of the respondents :

(i)(a) Union of India through the Secretary, Ministry of Railways, Rail Bhawan, New Delhi.

(b) The Chief Works Manager, Northern Railway, Locomotive Workshop, Charbagh, Lucknow.

(c) The Deputy Chief Mechanical Engineer (Works), Northern Railway, Locomotive Workshop, Charbagh, Lucknow.

(d) The Senior Accounts Officer (Works), Workshop Accounts Office, Charbagh, Lucknow.

(e) Sri R.K. Bhatia aged about 28 years son of not known, Senior Clerk, Production Office, Northern Railway, Locomotive Workshop, Charbagh, Lucknow.

3. Particulars of the order against which the application is made.

The application is against the following order :-

(i) Order No. 26 with reference to Annexure A.

(ii) Date : 20.1.1990.

*Rodhey Mohan Saxena*

(iii) Passed by - Sri Babu Ram Tewari (APO)  
Assistant Personnel Officer (Workshop) N.Rly. Locoshop, Charbagh, Lucknow with the approval of Deputy Chief Mechanical Engineer (W) Charbagh and Chief Works Manager, N.Rly., Locoshop, Charbagh, Lucknow.

4. Jurisdiction of the Tribunal - The applicant is an employee of Northern Railway posted at Charbagh, Lucknow. The application for redressal is against the order No. 26 dated 20.1.1990. So the Central Administrative Tribunal, Allahabad Bench sitting at Lucknow has jurisdiction.

5. Limitation - The applicant further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunal Act 1985.

6. Facts of the Case -

(i) The applicant was appointed by Works Manager, Northern Railway, Locomotive Workshop, Charbagh Lucknow as trade apprentice on 26 June 1957. An stipend of Rs.90/- per month was given to the applicant w.e.f. 26.6.57.

(ii) That on 9.2.61 the scale Rs.260-400 (RS) for the post of Skilled Moulder was given to the applicant and the service of the applicant was regularised from 26.6.1957 and was posted

*Ramchandra Saxena*

(AII)

in Foundry Shop as a skilled Moulder vide staff order No. 63 of 25.1.61.

(iii) That thereafter the applicant appeared in suitability test for the post of Material Examiner and declared suitable in writing vide letter No. 6E/Panel dated 29.3.1967 and then ~~decreed~~ ~~selected~~ ~~selected~~ ~~selected~~ the applicant was posted as a material examiner under Chief Inspector (Inspection Shop) Loco Charbagh, Lucknow vide S.O. No. 140 dated 10.4.67 and worked there with full satisfaction of their officers for more than a period of 3 years and 6 months. Thereafter all of sudden the applicant's name was deleted from the approved list of the material examiner vide S.O. No. 281 dated 6.7.1970 by Production Engineer and the applicant was transferred to the post of 'skilled Moulder' in Foundry Shop. It is important to mention here that the post of Material Examiner and was upgraded vide S.O. No. 77 dated 8.2.74 due to abovesaid transfer the applicant could not be upgraded and suffered from a huge loss. The representation was made by the application dated 7.7.70.

(iv) That the applicant while working as skilled moulder was not called for promotion to highly skilled Grade II. The representation was made by the applicant on 15.9.70. The applicant successfully qualified the written test for the post of "Junior Progress Man" but deliberately and intentionally the applicant

Reddy Mohan Sankar

was declared fail in the interview due to the reason that the applicant made several representations against the ill and wrong act of the authorities.

(v) That the applicant applied on 25.11.1970 for the post of Intermediate Apprentice Mechanic (Chargeman Training) and the applicant was called for the written test on 16.4.72 but due to his illness the applicant could not appear in the written test and tendered his medical. A supplementary examination for the post of Apprentice Mechanic (Chargeman Training) was conducted on 24.4.72 but the applicant was not ~~the applicant was not~~ called to appear in the written examination though there is a provision in the service rules that if a person could not appear in the written test and if he sends the medical or he is on the leave then that person shall be called to appear in the supplementary examination. The applicant aggrieved by the act of the authority concerned submitted the representation on 23.4.72.

(vi) That the applicant was so much perturbed from the abovesaid acts, that he moved the application on 3.1.1972 for the change of category from the skilled moulder to clerk in the same grade. The Chief Personnel Officer on behalf of the General Manager (Personnel), N. Railway, Baroda House, New Delhi vide S.O. No. 377 dated 24.9.72 changed the category and posted the

Rodhey Mehan Sehgal

(A13)

-6-

applicant on the post of Pass Clerk, Personnel Branch with effect from 25.9.72. Without showing any reason and cause the applicant was deliberately transferred from Personnel Branch to non-personnel branch vide staff order No. 30 of 27.1.73. Due to change of branch the applicant's seniority had been worstly affected. The applicant who was having quite a good position in the seniority list of Personnel Branch came down on lower number in the seniority list of non-personnel branch. Thereafter the applicant was again posted in Personnel Branch vide S.O. No. 265 dated 1.4.75. Again vide staff order No. 442, dated 1.7.76 the applicant was transferred to Shop Superintendent Office in Diesel shop. On 19.10.76 (Vide Staff Order No. 707) the applicant was again transferred from Drawing Office to Establishment Office. Vide S.O. No. 831 dated 10.10.77 the applicant was transferred to Light Machine Shop (LMS) and on 1.11.77 vide S.O. No. 875 the applicant was again transferred to establishment section. Vide letter No. 31-E/1/Part III dated 2.5.78 the applicant was transferred in the Time Office as Time Office Clerk. Vide letter No. 34-E/3 dated 27.11.78 the applicant was transferred to Principal System Technical School, N.Rly., Charbagh, Lucknow. The applicant was again transferred vide letter even no. dated 2.12.78 in the Time Office. The applicant made the representation on 14.3.78 through which the applicant claimed seniority.

Rodhey Mohan Seneca

A.M.

The photocopy of the representation dated 14.3.78 is filed as Annexure A<sub>1</sub>.

(vii) That on 20.10.81 the applicant was declared suitable for the post of senior clerk in the scale Rs. 330-560 vide order No. 746 and promoted vide S.O. No. 747 dated 20.10.81 against the existing vacancies in the time office. The applicant was furthermore promoted as Head Clerk w.e.f. 1.2.85 in grade Rs. 425-700 vide S.O. No. 272 dated 24.4.85 against the existing vacancies in the Time Office.

(viii) That the applicant due to his bad health requested his officers in writing that he may be transferred from Workshop to somewhere else in the office hours from 9.30 hrs. to 16.30 hrs. The applicant made several representations on different dated. The photocopy of the representation dated 8.6.1978 made by the applicant is filed as Annexure A<sub>2</sub>. Neither any reply nor any action was taken on the applicant's application.

(ix) That the Secretary of Northern Railway Men's Union Charbagh Branch made the correspondence regarding the seniority and transfer of the applicant (Office D.O. letter No. NRMU/CB/Nov./86 dated 17.11.86 and the said letter was ~~referred~~ replied by the Dy.C.M.E. (Works) replied through the D.O. No. 315/1/Pt. IV. In the said reply it was admitted by the Dy. C.M.E. (Works) - the respondent no.3 that the claim for seniority of

Rodhey Mohan Sehgal

(AS)

the applicant (Radhey Mohan Saxena) in Personnel Branch is genuine but the transfer from Time Office to Establishment Section or Production Office cannot be considered and it is beyond his jurisdiction. The photocopy of the reply dated 31.12.86 is filed as Annexure A<sub>3</sub>.

(x) That the applicant is working on the post of Head Clerk in Time Office, N.Rly. Locomotive Workshop, Charbagh, Lucknow and dealing the work of maintaining the time checking of workers. The applicant is working under Senior Accounts Officer (Works) - the respondent No.4.

(xi) That in fact in the time office of N. Railway Locomotive Workshop, Charbagh, Lucknow previously the workers' attendance was recorded through tokens and these tokens were reconciled with the Mistry books. But subsequently the token system was changed by the Time recorder system. The time recorder system is continuing till today. The time recorders are mostly damaged and are out of orders due to which the ~~paper~~ punching system is badly effected and is paralysed. The applicant being head clerk of Time Office several times informed in writing to the respondents 2 to 4 but no action could be taken in improving the time recorder device.

(xii) That without showing any reason and cause the respondent no.5 on behalf of the respondent no.2 passed the order dated 5.1.90 (Staff order no. 10) through which the applicant (shown at serial no.5 in this order) was ordered to be

*Radhey Mohan Saxena*

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transferred in the Production Office without mentioning the post, grade and pay. It was also mentioned in the said order that the applicant will be replaced by Smt. R.R. Saxena - the senior clerk (Production). In the said order it is also noted that the approval from the Deputy Chief Mechanical Engineer - the respondent No. 3 has also been taken. It is also important to mention here that in the said order it is specifically mentioned that no appeal, representations and the arguments shall be accepted against the orders. This is clear violation of Article 311(1) of Constitution of India. The respondent nos. 2, 3 and 5 acted in an arbitrary manner while passing the order dated 5.1.90 that specifically it has been mentioned in the said order that no appeal, representation or arguments shall be entertained. By mentioning it the applicant has been debarred from making the representation or filing the appeal which is against the imperatives of natural justice. The copy of the order dated 5.1.90 is filed as Annexure A<sub>4</sub>.

(xiii) That in the said order it has not been mentioned that in the production section what post the applicant has been transferred and neither the pay and grade has been shown. It is pertinent to say that the order dated 25.1.90 is not only a transfer order but it is sort of an order through which the rank of the applicant has been reduced which will be evident and clear from the staff order no. 138 dated 23.2.85. In the

Rachay Mohan Saxena

Time Office there are 18 existing posts of Head Clerk out of which 7 posts are lying vacant while in production section only 7 posts are existing and all are full so the applicant can not said to be transferred on the same cadre and rank in the production section.

The true photo copy of the Staff Order No. 138 dated 23.3.1985 is filed as Annexure A<sub>5</sub>.

(xiv) That the order dated 5.1.90 was never served on the applicant though the applicant regularly worked till 28.1.1990 and thereafter from 31.1.1990 the applicant is lying ill and is on medical leave. The applicant availed the rest leave on 29 and 30.1.90.

(xv) That on 20.1.90 through the staff order no. 26 passed by the Chief Works Manager, N. Railway Locoshops Charbagh, Lucknow - the respondent no.2 through the Assistant Personnel Officer (Works) the applicant (shown at serial no.7) has been transferred to Production Section without mentioning the post, cadre, rank, designation, pay and grade. As stated above this order is also not a transfer order but an order through which the rank and the grade has been reduced which the authorities are not empowered to do, and moreover without explaining any reason and cause and without giving any opportunity to the applicant the said order can not be passed which shows the malafide intention and arbitrariness of the respondent

Rachay Mohan Saxena

nos. 2, 3 and 5. The true copy of the order dated 20.1.90 is filed as Annexure No. A<sub>6</sub>.

The said order dated 20.1.90 has also not been served till today.

(xvi) That it is also quite astonishing that there are several persons working in the Time Office who came into the services of the Railway from the Time Office, N. Railway, Loco Workshop, Charbagh, Lucknow and became the office superintendents, assistant superintendents as well as the head clerks in the Time Office without facing any transfer from the Time Office to any other section while through the impugned order dated 20.1.90 the applicant, who was several times harassed by the authorities in the past, has been selected not only to be transferred but reduced in the rank and cadre.

(xvii) That the attitude of the respondent nos. 2, 3 and 5 are so harassing that it has been clearly mentioned in the order dated 5.1.90 that no appeal, representation or arguments shall be accepted which is arbitrary in nature and against the cannons of natural justice.

(xviii) That the respondent nos. 2, 3 and 5 passed the order dated 5.1.90 and 20.1.90 against the provisions of Constitution as while reducing the rank and cadre of the applicant no opportunity was given to him which is unreasonable and

Rakesh Mohan Soren

arbitrary in nature.

(xix) That as mentioned above that there is no post of Head Clerk lying in the Production Section where the applicant has been ordered to be transfer so it is very clear that the applicant has been transferred in the production section on the lower post which is beyond the power, control and jurisdiction of the respondents 1 to 3 and 5.

(xx) That in the garb of the said order the applicant has been transferred to the lower post in the production section due to which the order dated 5.1.90 and 20.1.90 can not said to be reasonable order and clearly shows the malafide intention of the authorities.

(xxi) That no authority or officer is empowered to transfer an employee on the lower post without conducting any enquiry and without framing any charges and without giving any opportunity to the employee while through the impugned order the applicant has been transferred to the lower post without framing any charges and without giving any opportunity to him so the impugned order is no order in the eyes of law and is against the cannot of natural justice.

7. That the applicant has been debarred from availing any remedy against the impugned order as it has been clearly mentioned in the order dated 5.1.90 that no

Rodhey Motan Seng

appeal, representation or arguments shall be entertained.

8. That the applicant further declares that he had not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made, before any Court of law or any other authority or any other bench of the Tribunal and nor any such application, writ petition or suit is pending before any of them.

9. Reliefs sought :

The applicant claims for the following reliefs :-

(i) That an order be passed in favour of the applicant quashing the order dated 20.1.90 contained in Annexure No. A<sub>6</sub> passed by the respondent nos. 2, 3 and 5 on the ground that the respondent nos. 1 to 3, 5 have no right to reduce the rank and cadre of the applicant through the transfer order and moreover no opportunity has been given to the applicant.

(ii) That the applicant be ordered to allow the work on the post of Head Clerk in Time Office N. Rly. Locoworkshop, Charbagh, Lucknow.

(iii) That any other relief which this Hon'ble Court deems fit and proper, be also passed in favour of the applicant.

*Fodhey Motahar Seenuq* (iv) That the costs of this application be also awarded to the applicant.

10. Interim Order : Pending final disposal on the application the applicant respectfully prays that the operation and implementation of the order dated 20.1.90 be stayed and the applicant be allowed to work on the post of Head Clerk in Time Office, Locoworkshop, Charbagh, Lucknow.

11. The applicant is filing the application in person.

12. Particulars of Bank Draft/Postal Order:-

1) Number of Indian Postal Order : 02 409128

2) Name of the Issuing Post Office : Gurdwara Basmandi (G.G.Singh) Lucknow.

3) Date of Issue of Postal Orders: 23.4.1990.

4) Post Office at which payable : The Registrar, CAT Allahabad, G.P.O., Allahabad.

13. List of Enclosures :

1) Annexure A<sub>1</sub> (Application dated 14.3.78)

2) Annexure A<sub>2</sub> (Application dated 8.6.78)

3) Annexure A<sub>3</sub> (D.O.no. 31 E/1/Part IV dated 31.12.86)

4) Annexure A<sub>4</sub> (Staff order no. 10 dated 5.1.90)

5) Annexure A<sub>5</sub> (Staff order no. 138 dated 23.2.85)

6) Annexure A<sub>6</sub> (Staff order no. 26 dated 20.1.90)

Verification

I, Radhey Mohan Saxena son of Late Sri Shyam Narain Saxena aged about 50 years working as Head Clerk, in the Time Office, Northern Railway, Loco Workshop, Charbagh, Lucknow, resident of house No. 149/209, Hari Nagar,

Radhey Mohan Saxena

Dugawan, Lucknow do hereby verify that the contents of paras 1 to 3, 6(i) to 6(xv), 8, 11, 12, 13 are true to my personal knowledge and paras 4, 5 to 6(xvi) to 6(xxi), 7, 9, 10 are believed to be true on legal advice and that I have not suppressed any material fact.

Date: 24, April, 1990.

Place : Lucknow.

Rachey Mohan Sanyal  
Applicant.

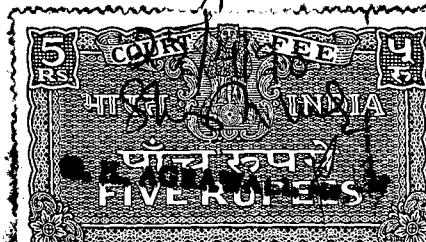
(वादी) अपीलान्ह

श्रतिवादी रेस्पाडेन्ट

୩

Radhey Mohan Saxena

# नकालतनामा



## वादी (अपीलान्ट)

Radhey Mohan Saxena vs. —————— Applicant

# Union of India संघर्ष प्रतिवादी रेस्पांडेंट

नं० सुकदमा

सन्

## पेशी की तात्पुरता

५०

उपर लिखे मुकदमा में अपनी ओर से SHEESH VERMA

58, Garia Market, Ranchi Advocate বকারী  
Declarant

## एडवोकेट

महोदय

नाम अद्वैत ..... नाम अद्वैत ..... नाम अद्वैत ..... नाम अद्वैत .....  
 मुकदमा नं० ..... नाम अद्वैत ..... नाम अद्वैत ..... नाम अद्वैत .....  
 नाम फरीकैत ..... नाम फरीकैत ..... नाम फरीकैत ..... नाम फरीकैत

को अपना वकील नियुक्ति करके प्रतिज्ञा इकरार करता हूं और लिखे देता हूं इस मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जबाब देही व प्रश्नोत्तर करें या कोई कागज दाखिल कर या लौटावे या हमारी और से डिगरो जारी करावे और रूपया वसूल कर या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारो ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और और तसदीक करें मुकदमा उठावे या कोई रूपया जमा करें या हमारी विषयकी (फरीकसानी) का दाखिल किया हुआ रूपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद लेवे या पंच नियुक्त करें-वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुकदमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी । इसलिए यह बकालत नामा लिख दिया प्रमाण रहे और समय पर काम आवे ।

Radhey Mohan Saxena  
Applicant

## साक्षी (गवाह)

## साक्षी (गवाह)

दिनांक

24

२०१

April

सन् १९७० ई०

Accepted  
Shek Wong  
Advocate

(122)

In the Central Administrative Tribunal Allahabad,

Lucknow Bench

145/90(6)

Radhey Mohan Saxena --- Applicant

Versus

Union of India and others --- Respondents

INDEX OF THE DOCUMENTS

S.No.	Description of documents relied upon	Page Nos.
1.	Attested true copy of application dated 14.3.1978. --- Annexure A <sub>1</sub>	16 to 18
2.	Attested true copy of the application dated 8.6.1978. --- Annexure A <sub>2</sub>	19-20
3.	Attested true copy of the D.O. No. 31E/1/Part IV dated 31.12.86. --- Annexure A <sub>3</sub>	21
4.	Attested true copy of the Staff Order No. 10 dt. 5.1.90. --- Annexure A <sub>4</sub>	22
5.	Photostat copy of the Staff Order No. 138 dt. 23.2.85. --- Annexure A <sub>5</sub>	23 to 28
6.	Attested true copy of the Staff Order No. 26 dt. 20.1.90. --- Annexure A <sub>6</sub>	29 to 31

Radhey Mohan Saxena  
Applicant

(16)

(1)

ANNEXURE A<sub>1</sub>

To,

The Dy. Chief Mech. Engr. (W)  
N.Rly., Locomotive Works,  
Charbagh, Lucknow.

Respected Sir,

Sub:- Injustice meted out to me while  
in the course of employment.

Respectfully I beg to lay down the following for  
your kind perusal and justice :

1. That I was initially appointed as Tr. App. on 26.6.1957 and after successful completion of  $3\frac{1}{2}$  years Apprenticeship I was appointed as Sk. Moulder grade Rs. 260-400 (RS) on 9.2.1961 in the Foundry Shop.
2. That I further appeared in the Suitability Test of Material Examiner and was posted as Material Examiner in the Inspection Shop and worked as such more than  $3\frac{1}{2}$  years in the Brass Foundry Inspection Section under Chief Inspector Loco, Charbagh, Lucknow.
3. That all of a sudden my name was deleted from the approved list of Material Examiner the reasons are best known to the administration as I am absolutely unaware of the happening and after that posted as Sk. Moulder under C.I./Loco, since last four years the Material Examiner post has been upgraded.
4. That as Sk. Moulder in the Inspection Shop I should have been called for the trade test of H.Sk.Gr.II according to seniority of the Moulder trade who were posted under C.I./Loco.

*Ramchandra Mohan Sonwane*

5. I may further put forth another injustice meted out to me that I appeared in the written test of J.P.M. and declared suitable but at the time of interview deliberately on issue of para 3.2 as declared unsuitable when the result was declared.
6. My various representations made against the injustice went futile.
7. Having been mentally tortured I decided to change my category from Moulder to that of a clerk which was acceded to by the administration under the circumstances as stated in paras 3.4 and 5 and I was posted as a clerk in the pass section on 24.9.72. Thereafter I have been posted as a clerk in Non Personnel Branch on 27.1.1973. I have worked as a clerk in the LSKP Office, Production Office, Diesel Drawing Office and Shop Supdt. (DSL) Office but after the confirmation in non-personnel branch now a days I have been assigned the job of Establishment.
8. Since the post of clerk a-gainst which I have been posted in Establishment Section on 24.10.76 is for Development of DSL.P.O.H. work under WM/DSL/Dev. and as a matter of fact I should be given the assignment for which I have been posted but instead. I am being a-sked to lookafter the complete personnel branch work pertaining to my seat. When the Diesel P.O.H. is a new organisation.
9. Now further I would like to mention here that due to change of the category about 15 years of my service period has not been counted by which the seniority has been fixed on the bottom in the Non-Establishment group. Inspite of the I want to work

*Rodhey Mohan Sonwane*

in the office hours under your kind control.

In view of my constant set backs during my service career so far, as would be evident from the foregoing paragraphs, I approach your goodself with firm hope that your honour will look into my pitcable case and will pass orders for my posting in non-personnel group for working hours from 9.30 AM to 16.30 PM. to which I originally belong after change of my category so that I may learn the work of non-personnel group which will go a long way in my future career while appearing in the suitability test of Sr. Clerk.

Thanking you.

Lucknow.

dt. 14.3.1978. .

Yours faithfully,

Sd/-

14.3.78.

(R.M. Saxena)  
Clerk, Estt.Sec.  
Locoshop, Charbagh,  
Lucknow.

*Ramkumar Saxena*

TRUE COPY

I have compared  
it with the original  
copy and found it correct.  
Shek Verma  
Advocate  
24/4/90

To,

The Dy. Chief Mech. Engr. (W)  
N.Rly. Locoshops, Charbagh,  
LUCKNOW

(19)

Respected Sir,

SUB.: "TRANSFER"

Having exhausted all channels I had approached your goodself to very kindly transfer me in non-personnel group in the duties hours of 9.30 to 16.30 hrs.

I am really grateful to the administration who has sympathetically acceded to my request and posting me in time office w.e.f. 3.5.78 in the duties hours of 8.30 to 16.45.

In this connection I may kindly be permitted to state as under :-

1. That originally I was appointed as Trade Apprentice on dt. 26.6.1957 and completed successfully on 9.2.61 and after that was working as skilled artizan in grade Rs.260-400 (RS).

2. That having lost all hope for my future promotions due to injustice in certain cases as the name deleted from the approved list of Material Exchange post, not called in the trade test of HSK.gr.II post and deliberately declared unsuitable in the non selection post of J.P.M. after passing the written test and as well as the interview. Under the above circumstances I opted to work as office clerk in the duties hours of 9.30 to 16.30 hrs.

3. That after looking into account my request I was initially taken in personnel group as office clerk in the duties hrs of 9.30 to 16.30 hrs on dated 24.9.72.

*Rodhey Mohan Senayag*

-2-

4. That after few months I have been transferred to non personnel group and without obtaining the option my seniority has been fixed by the confirmation in the non personnel group but even then again I was posted in establishment section on dated 24.10.76 in the duties hours of 9.30 to 16.30 hrs.

5. That now I have been transferred no doubt in a non personnel group in time office vide your office letter no. 31F/1/Pt. on dated 5.4.78 and 2.5.78 in relevance to my application dated 11.3.78 in which I was requested to work in non personnel group in the duties hrs. from 9.30 to 16.30. For your kind information in time office duty hours are from 8.30 to 16.45 and I have to practically work in shop area in a smoky atmosphere which is not suitable to my health.

As already requested may I request your goodself to very kindly feel pities on my sheltered health and order for my transfer elsewhere other than the workshop and for which act of your grace I shall ever remain grateful to you.

Thanking you,

DATED: 8th June, 1978.

Yours faithfully,

Handed over to  
receipt clerk  
(Gen.Section),  
Km.Karanjeet Kaur  
on date personally  
to send to the  
dealing clerk Shri  
K.B.Lal. Establish-  
ment Section.

Sd/-  
8.6.78.

TRUE COPY

Rodhey Mohan Saxena

Sd/- 8.6.78

(RADHEY MOHAN SAXENA)  
Clerk,  
Time Sheet Section, Boiler Shop,  
Charbagh, Lucknow.

Sir, I have compared it  
with the original and found  
it correct  
Shesh Roma  
Advocate  
24/4/90

460

ANNEXURE No.A-3

21

NORTHERN RAILWAY

SHAKEEL AHMAD  
DY. CME (W)

Locomotive Works,  
Charbagh, Lucknow.

D.O. NO.31E/1/Pt.IV

Dated: 31.12.1986.

My dear Bajpai,

Subject: Seniority and transfer of Shri  
R.M. Saxena. H.C./T.O., Loco Shop,  
Charbagh, Lucknow

Ref: Your Office D.O. Letter No.NRMU/CB/NOV/86  
dated 17.11.86.

On checking with records and personal case, we find that the claim for seniority of the above employee in personnel Section of Production Office can not be considered. As in terms of Jt.A/Cs. and Mechanical circular No.47 dated 16.12.1959, it is beyond my jurisdiction.

SAO (W) is competent to change his duties according to desk work. On the subject, Railway Board's letter has been issued from time to time.

With best wishes.

Yours sincerely,

Sd.

Shri S.R.Bajpai,  
Secretary  
N.R.M.U. Branch,  
Charbagh, Lucknow.

TRUE COPY

Rachaymohan Saxena

Sir, I have compared with  
the original and found it  
Correct. Shesh Verma  
Advocate  
24/4/90.

उत्तर रेलवे

रेल इंजन कारखाना

वारबाग लखनऊ

रा० आ० सं०-१०

दिनांक:- ५-१-९०

निम्नलिखित स्थाना न्तरण आदेश तत्कालिक प्रभाव से जारी किये जाते हैं:-

- 1:- श्री ठाकुर दास प्रधान टाइम आफिस समान वेतन व पद पर मिलराइट शाप में तुरन्त कार्य भार ग्रहण करें। इनका स्थाना न्तरण आदेश एस.ओ. २२८ दिनांक ४-११-८९ के द्वारा पहले ही हो चुका है।
- 2:- श्रीमती उमाबालाजी प्रधान लिपिक प्रोडक्शन को समान वेतन व वेतन-मान में श्री ठाकुर दास के स्थान पर टाइम आफिस में स्थाना न्तरित किया जाता। इनके बदले में पोस्टिंग आदेशीय स्थाना न्तरित किये जावेंगे। ओ एस०पी० बन्हें अविलम्ब कार्य मुक्त करें।
- 3:- श्री विजय कुमार प्रबर लिपिक टाइम आफिस जो द्वाइंग आफिस में स्थाना न्तरित किया जाता है तथा उनके स्थान पर श्री ए० के० अनंहोन्नी प्रबर लिपिक द्वाइंग आफिस को लगाया जाता है।
- 4:- श्री ए०आ० मालवीय प्रबर लिपिक टाइम आफिस को इलेक्ट्रिक पी० ओ० एव० शाप स्थाना न्तरित किया जाता है तथा उनके स्थान पर श्री एस.सी० आनन्द प्रबर लिपिक छल०पी०ओ० एव० में लगाया जाता है।
- 5:- श्री आ०एम० सकेना प्रधान लिपिक टा०आ० को प्रोडेक्शन में स्थाना न्तरित किया जाता है तथा उनके स्थान पर श्रीमती आ०आ० सकेना वरिष्ठ लि० उत्पादन लगाया जाता है।
- 6:- श्री वन्द्र प्रकाश प्रधान लिपिक टा०आ० को मरीन शाप में स्थाना न्तरित किया जाता है तथा उनके स्थान पर श्री सुंदराम सिंह प्रधान लिपिक मरीन शाप को लगाया जाता है।
- 7:- श्री ए० के० वटजी प्रधान लिपिक टा०आ० को एल०के० एस० के० पी० में स्थाना न्तरित किया जाता है तथा उनके स्थान पर श्री ओ०म प्रकाश वरिष्ठ लिपिक एल०एस०के०पी० को लगाया जाता है।

सम्बन्धित शाप कार्यालय अधीक्षक अविलम्ब अपने कर्मचारियों को उपरोक्त के अनुसार कार्यमुक्त करें। इस सम्बन्ध में कोई भी अपील या तर्क स्वीकार्य नहीं है।

उपरान्त को उप मुद्र्य याँक्रिक अभिन्नता का अनुमोदन प्राप्त है।

प्रतिलिपि आवश्यक कार्यालयी हेतु सूचनार्थ:- लोको वारबाग लखनऊ अ० एस.टा०आ० व०ल०ओ०का०० वारबाग पास अनुभाग एम० टी०एल०ओ०ए०ल० प्रोडेक्शन सी.डी.द्वाइंग आफिस अ० एस. सामान्य

Reddy Mohan Sanyal

Sir, I have compared  
and found it correct.  
Shekhar Verma  
Advocate  
24/4/1990. कृते मुद्र्य कार्यालय प्रकाश

ANNEXURE NO. A 5

437

23

\* NORTHERN RAILWAY\* LUCUMU IVE WORKS\* CHARJAGH\* LUCKNOW\*

S.O. No. 138

Dated 23-2-1985

In continuation of this office S.O. No.51 dated 10.1.85 the post of Asstt. Suptd in grade Rs.550-750(RS) and Head clerks in grade Rs.425-700(RS) of Non personnel group have been allotted as under:-

1. Total sanctioned strength of Asstt. Supdt in Grade Rs. 550-750 (RS) 16

2. Total sanctioned strength of Head clerks Grade Rs. 425-700 (RS) 19

Allotted section wise Asset Supdt.

Time	Office	-	6
General	-	-	1
Rolling	-	-	1
Production	-	-	3
P.S.I.S	-	-	1
Budget	-	-	1
DSL	-	-	2
Mail	-	-	1

16

Allocated section wise Head clerks in Grade Rs. 425-700 (RS)

Time Office	-	18
General Section	-	3
Rolling Stock	-	1
Production	-	7
P.S.S	-	2
Budget	-	1
DSL	-	5
M.S	-	1
F.D.Y	-	1
MTR/Insp, WLD & ELo	-	1
U.S	-	1
M.T.S	-	1
C&M	-	1
Org. Office	-	1
Jig & Tool	-	1
S.S.S	-	1
LMS	-	1
E.S	-	1
T.I.S	-	1

$$\overline{49 + 1} \text{ W/c} = 50$$

Sis. I have camped  
and found it very  
Sheffield 1900  
Contd-

13. Sri Nirajan Lal U.S/R oiling stock is allowed to continue in Rolling stock section on his same capacity.

14. Sri Ajit Singh, U.S/DSL is allowed to continue in DSL Shop on his same pay and grade.

15. Sri S.M. Gupta, Head Clerk/A.R.P.S. pay Rs. 520/- in Grade Rs. 425-700 (RS) is allowed to officiate as Ass'tt. Supdt on pay Rs. 550/- in grade Rs. 550-750 (RS) on ad-hoc basis and pending selection w.e.f. 1-2-85 vice Sri S.K. Sen Gupta who has been promoted as U.S in Grade Rs. 700-900 (RS) vide S.O. No. 77 dated 5-2-85 and transferred to DSL Shop.

16. Sri Ram Bahadur, Head Clerk/LMS pay Rs. 530/- in Grade Rs. 425-700 (RS) is allowed to officiate as Ass'tt. Supdt. on pay Rs. 550/- in grade Rs. 550-750 (RS) on ad-hoc basis and pending selection w.e.f. 1-2-85 vice Sri H.M. Tripathi, who has been promoted as U.S in grade Rs. 700-900 (RS) vide S.O. No. 77 dated 5-2-85 and transferred to M.I.S.

"B" Head Clerk's Grade Rs. 425-700 (RS)

1. Sri R.S. Wigam, Head Clerk/I.U in grade Rs. 425-700 (RS) is allowed to continue in T.O.

2. Sri A.K. Chatterjee, Hd. Clerk T.O. is allowed to continue in T.O.

3. Sri S.N. Shukla, Hd. Clerk T.O. is allowed to continue in T.O.

4. Sri H.S. Sahu, H/C T.O. is allowed to continue in T.O.

5. Sri Drij Narain H/C T.O. is allowed to continue in T.O.

6. Sri Wahazul Haq H/C T.O. is allowed to continue in T.O.

7. Sri S.C. Verma, H/C T.O. is allowed to continue in T.O.

8. Sri K.C. Shukla H/C T.O. is allowed to continue in T.O.

9. Sri Thakur Dass H/C T.O. is allowed to continue in T.O.

10. Sri Chandra Prakash H/C T.O. is allowed to continue in T.O.

11. Sri M.D. Gupta, H/C T.O. is allowed to continue in T.O.

12. Sri Rupan Lall H/C T.O. is allowed to continue in T.O.

13. Sri Mahendra Prakash H/C T.O. is allowed to continue in T.O.

RedheymahanSaxena

Conclu-

A34

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32. Sri M.P. Yadav, HC/Budget is allowed to continue in Budget section.
33. Sri Hanuman Pd, HC/Budget is allowed to continue in Budget (Also see item 3-18 above).
34. Sri R.S. Yadav, HC/DSL is allowed to continue in DSL/wing.
35. Sri S.P. Tewari HC/DSL is allowed to continue in DSL.
36. Sri J.C. Pawat HC/DSL is allowed to continue in DSL.
37. Sri S.B. Pathak is allowed to continue in DSL.
38. Sri A.H. Famogui is allowed to continue in DSL.
39. Sri R.K. Ghoshal is allowed to continue in DSL.
40. Sri Satish Kumar HC/MS is allowed to continue in MS on his same capacity.
41. Rajendra Prasad, HC/T.O pay Rs.515/- in grade Rs.425-700 (PS) is transferred to Foundry shop on his present pay and grade.
42. Sri Mohan Lal Sharma, HC/T.O pay Rs.515/- in grade Rs.425-700 (PS) is transferred to M.P. Shop.
43. Sri S.K. Singh, HC/B.S is allowed to continue in B.S.
44. Sri Tek Chand HC/MTS is allowed to continue in MTS.
45. Sri R.A. Lal HC/C&M is allowed to continue in C&M Office.
46. Sri Ram Lakhman, HC/T.O pay Rs.515/- in grade Rs.425-700 (PS) is transferred to Engg. Office.
47. Sri T.N. Gupta, HC/T.O pay Rs.515/- in grade Rs.425-700 (PS) is transferred to Jig & Tool Office.
48. Sri Gaj Raj Singh, HC/T.O pay Rs.515/- in grade Rs.425-700 (PS) is transferred to B.S.S.
49. Sri R.V. Advani HC/T.O pay Rs.515/- in grade Rs.425-700 (PS) is transferred to LMS.
50. Sri S.S. Shukla, HC/T.O Pay Rs.515/- in grade Rs.425-700 (PS) is transferred to 'E' Shop.

Rodhey Mohan Sircar

Contd-

Sir, I have compared  
and found it correct.  
Shekhsome  
Advocate

A35

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(1)

ANNEXURE No. A-6

Northern Railway, Locomotive Works, Charbagh, Lucknow.

D.O.No.26

Dated: 20.1.90

The following transfers and posting orders of ministerial staff (Non-personnel group) are ordered with immediate effect.

1. Sri Baboo Lal HC/TO is transferred to the Prod. Lal Sr.Clerk Sec. and Sri Radhey Shyam-is posted in time office vice him.
2. Sri K.C.Shukla HC/TO is transferred to PSTS/CB and Sri S.K. Das Sr.Clerk/STS/CB is posted vice him.
3. Sri R.S.Nigam T.C./TO is transferred to the Jig & Tool office and Sri G.D.R.Sharma, Sri clerk J&T is posted vice him.
4. Sri A.K. Sinha, HC/TO is transferred to the General Section and Sri Ganesh Pd. , Sr.clerk Genl. is posted vice him.
5. Sri Laxman Pd. HC/TO is transferred to the MTS and Sri Raj Narayn Singh, Sr. Clerk MTS is posted vice him.
6. Sri Mumni Lal, HC/TO is transferred to the MS shop and Sri Satish Kumar , Clerk/MTS is ; posted vice him.
7. Sri R.R.Saxena Smt. Uma Balani HC/Production whose orders for transfer to Time Office were released vide staff irder No.10 dated 5.1.1990 will now remain in Prod.Section.

*Rodhey Mohan Saxena*  
Sri R.M.Saxena , HC/TO will join in Production Section and Sri R.K.Bhatia Sr. Clerk Prod. is now

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posted in Time Office vice him.

8. Sri Ramesh Pd. Singh, Sr. Clerk, T.O. is transferred to the Budget Section and Sri Ramesh Singh, Sr. Clerk Budget is posted vice him.
9. Sri R.S. Sahu, HC/TO is transferred to the LMS shop and Sri D.P. Misra Sr. Clerk/LMS is posted vice him.
10. Sri Brij Narain, HC/TO is transferred to the General Section and Sri Deepak Saini, Jr. Clerk/General is posted in Time Office vice him.
11. Sri Wajual Haq, HC/TO is transferred to the J&T Section and Sri Mohd. Kasim Raza, Sr. Clerk J&T Section is posted in time office vice him.
12. Sri Hoshiar Singh, Sr. Clerk/TO is transferred to the MTS shop and Sri Mahendra Pratap Singh, Jr. Clerk/MTS is posted in Time Office vice him.
13. Sri Saiyad Deen Sr. Clerk/Time Office is transferred Ansari, to the Production Section and Sri S.K. Anand, Jr. Clerk Production is posted in Time Office vice him.
14. Sri Ajai Singh, Sr. Clerk/Time Office is transferred to the Production Section and Sri Vijai Anand Sharma Jr. Clerk/Production is posted in Time Office vice him.
15. Sri K.K. Shukla, Sr. Clerk/Time Office is transferred to the BSS shop and Sri Raj Mohan Jr. Clerk BSS shop is posted in Time Office vice him.
16. Sri Sudhir Malhotra, Sr. Clerk/Time Office is transferred to the Diesel Shop and Sri T.R. Saini, Jr. Clerk/DSL is posted in time office vice him.
17. Sri D.P. Nigam HC/TO is transferred to the Diesel Shop and Sri Ramesh Tripathi, Jr. Clerk/DSL is posted in the office vice him.

Rajesh Mohan Saini

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18. Sri A.K. Deepak, Sr. Clerk/Time Office is transferred to the Boiler Shop and Sri Kripal Singh, Jr. Clerk Boiler shop is posted in Time Office vice him.

19. Sri V.K. Sahu, Sr. Clerk time office is transferred to the ~~NR~~ Electric Loco Shop and Sri M.K. Shukla Jr. Clerk of Elec. ~~NR~~ Loco Shop is posted in Time Office vice him.

20. Mohd. Rub Siddiqui, Jr. Clerk/Production is now posted in time office ~~NR~~ vice Sri Thakur Das transferred to the MTS shop.

The clerical staff of other Section joining to the Time Office should be spared first.

All concerned SS/Other Office Supdt. should spare the concerned staff to the proper places without any delay or raising objections.

The transfer orders passed vide S.O. No.10 dated 5.1.1990 should also be followed except the changes as mentioned in item (7) above. The above issues with the approval of Dy.CME/CB and CWM/CB/LKO.

Sd/- Babu Ram Tewari  
For Chief Works Manager,  
NR/Loco Shops/CB/LKO.

Copy to: OS/PB, TO, Pass, Budget, PSTS, General, SS/LMS, CD/J&T, SS/MTS, SS/LSL, Boiler, Elec. POH et.

The SAO (W)/C.B/LKO.  
The Secy. URMU & NURMU/CB/LKO.

Sd/- Babu Ram Tewari  
For Chief Works Manager,  
NR/Loco Shop/CB/LKO.

~~SECRET~~  
~~EX-XXXX~~

Rachay Mohan Sahoo

Sir, I have compared  
and found it correct  
Shesh Verma  
Advocate  
24/4/90